

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O.A NO.335 OF 2013
Cuttack, the 5th OF JUNE, 2013

CORAM
HON'BLE MR. R.C. MISRA, MEMBER (A)

Manoj Kumar Mishra,
aged about 47 years,
S/o-Surya Narayan Mishra,
At-Shanti Nagar, Goilundi,
P.S- Baidyanathpur, Berhampur,
Dist-ganjam,
At present working as SSE(Tele) Project,
Bhubaneswar.

(Advocate(s) for the Applicant Mr. G.C. Swain)

...Applicant

VERSUS

Union of India

1. Represented through
The General Manager,
East Coast Railway,
Rail Sadan,
Samata Vihar,
Po-Mancheswar,
Bhubaneswar, Dist-Khurda.
2. Chief Personnel Officer,
East Coast Railway,
Rail Sadan,
Samata Vihar,
Po-Mancheswar,
Bhubaneswar, Dist-Khurda.
3. Chief Signal & Telecom Engineer,
East Coast Railway,
Rail Vihar,
Chandrasekharpur,
Bhubaneswar, Dist-Khurda.
4. Chief Administrative Officer,
East Coast Railway,
Rail Vihar,
Chandrasekharpur,
Bhubaneswar, Dist-Khurda.

(Advocate- Mr. T. Rath)

... Respondents

Rath

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ORDER(oral)

MR. R.C. MISRA, MEMBER (A):

Heard Mr. G.C. Swain, Ld. Counsel for the applicant and Mr. T. Rath, Ld. Standing Counsel for the Railways.

2. The present O.A. has been filed by the applicant claiming payment of officiating pay for the period from 05.10.2001 to 25.07.2009 against the post of Senior Section Engineer (Tele). The ground for such submission is that in the year 2001 when he was posted as Jr. Engineer (Telecom), Sambalpur he had to take over the charge of Telecom Stores from SSE Telecom as per office order dated 05.10.2001. He has pointed that Railway Board's instruction indicates that the staff working in lower grade and shouldering higher responsibility are eligible for officiating pay. His case is that he made several representations to the concerned authorities for drawal of the officiating pay as admissible which was not given any heed by the Respondents.

3. I find that the applicant has made a representation on 11.12.2012 (Annexure-A/12) to the General Manager, East Coast Railway, Respondent No.1. At this stage without going into the merit of the case I direct the General Manager, East Coast Railway, Respondent No.1 to consider and dispose of the representation dated 11.12.2012 made by the applicant, if pending with him, and pass a reasoned and speaking order, keeping in view the extant instructions of the Railway Board in this regard, and communicate the decision thereon to the applicant within a period of 90 (ninety) days from the date of receipt of this order.

4. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

5. A copy of this order along with paper book of O.A. be sent to Respondent No.1 for compliance and free copy of this order be made over to the Ld. Counsel for both the sides.


(R.C. MISRA)
MEMBER(A)